

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No.11
(IB)-934(PB)/2018

IN THE MATTER OF:

Paramjit Singh Saini & Anr. ... Petitioner/Applicant
v.
Puma Realtors Pvt Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP.

Order delivered on 24.05.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. SH. ATUL CHATURVEDI
HON'BLE MEMBER (T)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant : Mr. Krishnendu Dutta, Sr. Adv., Mr. Adhish Sharma,
Mr. Nitin Pandey, Ms. Versha Himmatsinghka, Advs.
for the SRA
Mr. Manuawwar Naseem, Ms. Sanbjna Dua, Advs.
Ms. Akansha Gulati, Ms. Ragini Sharma, Mr. Sanjeev
Sharma, Mr. Deepak, Mr. Shubham Bhalla, Advs. in
RA-75/2022
Mr. Amit Sharma, Adv. in IA-4770/2022
Ms. Aanchal Jain, Mr. Kartik Yadav, Advs. in RA-
74/2022
Ms. Renuka Parmanand, Proxy Counsel in IA-
1593/2023, IA-1594/2023
Mr. Himanshu Gupta, Adv. in IA-5903/2022
Ms.Jigyasa Tanwar, Adv. in IA -5579/2021
Mr. Akshay Sharma, Adv.,
Mr. Adarsh Kumar Gupta, Mr. Bilal Ali & Mr. Vishal
Gupta, Advs. in I.A No. 4278 / 2020, I.A No. 890 /
2022 & I.A No. 1395 / 2022

For the Homebuyers : Mr. Harsh Garg, Mr. Pulkit Goyal, Mr. Yash Pal Gupta,
Mr. Mandeep Kalra, Ms. Radhika Narula, Ms. Divya,
Mr. Rishabh, Ms. Tanya Singh, Ms. Anusha Satopathy,
Advs. in IA-5821/2021, IA-2005/2021, IA-6318/2021
Mr. Aaditya Vijaykumar, Mr. Abhinandan Jain &Ms.
Isha Tyagi, Advs.

For the Chairman
Monitoring Committee : Mr. Vaibhav Mishra, Adv.

ORDER

IA-4278/2020

This application has been filed by the Applicant seeking the following reliefs:

- “a. Allow the Applicant to file its proof of claim in Form D under Regulation 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016;*
- b. Direct the Respondents to accept Form D and to pay the applicant/employee of the Corporate Debtor 100% of his admitted claim amount in parity with other employees/workman;*
- c. Consequently, treat the present Application in the category of the employee of the Corporate Debtor; and*
- d. Pass such other further orders as this Hon’ble Court may deem fit and proper in the facts and circumstances of this case, in favour of the Applicant.”*

In this case, the plan has already been approved on 01.06.2021 by this Adjudicating Authority and further approved by the Hon’ble NCLAT on 22.12.2022 and then appeal before the Hon’ble Supreme Court was dismissed on 24.04.2023 in Civil Appeal No. 3047 & 3048 of 2023 at Dy. No. 7684/2023 which is extracted below:

“We find no ground to interfere with the impugned order(s) passed by the National Company Law Appellate Tribunal. The civil appeals are, accordingly, dismissed. Pending interlocutory application(s), if any, is/are disposed of.”

In view of the above, this application stands dismissed as infructuous.

At the request, list the main matter along with the pending applications for a physical hearing on **26.07.2023**.

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**(RAMALINGAM SUDHAKAR)
PRESIDENT**

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**(SH. ATUL CHATURVEDI)
MEMBER (TECHNICAL)**